

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. Nos. 18766 and 18767/2015

Petition(s) for Special Leave to Appeal (Crl.) No. 4671/2015

(Arising out of impugned final judgment and order dated 22/04/2015 in IA No. 5049/2015 in CRLA No. 1786/2014 passed by the High Court Of M.P. At Jabalpur)

MOHAN SINGH

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

(With appln. (s) for exemption from filing O.T., extension of interim bail and office report)

Date : 02/11/2015

These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. J. K. Sood, Adv.
Mr. Kuldip Singh, Adv.
Mr. Honny K., Adv.

For Respondent(s)

Mr. Ajay Veer Singh Jain, Adv.
Mr. R. K. Verma, Adv.
Mr. U. R. Bokadia, Adv.
Mr. Atul Agrawal, Adv.
Ms. Divya Garg, Adv.
Mr. Sonal Jain, Adv.

Mr. C. D. Singh, Adv.
Ms. Sakshi Kakkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl.M.P. No. 18766 of 2015

This application is for extension of interim bail granted to the petitioner herein on the ground that he is

advised to undergo surgery of L4 and L5 by the Institute of Medical Science and S.S. Hospital, Banaras Hindu University (BHU).

The fact remains that in the last four months, when the petitioner remained on interim bail, no such surgery took place. On our specific query, Mr. J. K. Sood, learned counsel appearing for the petitioner, submits that the date of the said surgical operation is fixed as 24.11.2015 by the aforesaid Institute.

In these circumstances, we are not extending the interim bail at this moment. The petitioner shall surrender immediately to Superintendent of Jail, Central Jail, Jabalpur (M.P.). However, if the petitioner is to be operated upon, ultimately, on 24.11.2015 as stated and he furnishes satisfactory proof in respect thereof, the petitioner shall be released on interim bail on 18.11.2015 for a period of one month.

Cr1. M. P. No. 18766 of 2015 is disposed of.

In view of above, Cr1.M.P. No. 18767 of 2015 stands disposed of.

(Nidhi Ahuja)
COURT MASTER

(Renu Diwan)
COURT MASTER